

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
06-06-2024 AT 10:30 AM**

CP No. 13/241/HDB/2024
u/s. 241 of Companies Act, 2013

IN THE MATTER OF:

Mr. Sai Kumar Mateti and MR. Durgam Prakash Mateti **...Petitioner**

AND

Sandhya Corporation Pvt Ltd & 12 Others **...Respondent**

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

No representation for the company petitioner.

Learned Counsel Ms Harshita Datla, for Respondent Nos 1 to 7 alone present through Video Conference and prays time for filing counter. No representation for the rest of the respondents.

Fresh notice be taken to the respondent nos. 8 to 13 within three days from today and proof of service shall be filed well before next hearing date, in default this application against respondent nos 8 to 13 will be dismissed.

For filing counter two weeks' time granted. Matter adjourned to 04.07.2024.

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)